1		2	3	4	5	6
20.	(a)	Sonapur-Umden-Nongpoh (Assam)	17.30	768.00	211.00	557.00
	(b)	Sonapur-Umden-Nongpoh (Meghalaya)	53.00	2355.00	418.00	1937
21.	(a)	Fatikroy-Kailashahar (Assam)	29.36	1628.00	136.00	1492.00
	(b)	Fatikroy-Kailashahar (Tripura)	65.50	3280.00	2364.00	916.00
22.	(a)	Naharkatia-Khonsa (Assam) 24.00	1398.00	171.00	1227.00
	(b)	Naharkatia-Khonsa (Arunachal Pradesh)	35.00	1922.00	1267.00	65 5.00
23.	(a)	Zamuang-Hriphen (Assam)	47.00	2423.00	122.00	2301.00
	(b)	Zamuang-Hriphen (Mizoram	n) 32.00	1649.00	1813.00	(-)164.00
24.	(a)	Jotte-Balijan (Assam)	11,00	688.00	_	688.00
	(b)	Jotte-Balijan (Arunachal Pradesh)	47.00	2852.00	1100.00	1752.00
25.	(a)	Margherita-Changlang (Assam)	7.00	383.00	155.00	228.00
	(b)	Margherita-Changlang (Arunachal Pradesh)	36.00	1970.00	1067.00	903.00
26.	(a)	Tamei-Tenning (Manipur)	34.00	1427.00	1054.00	373.00
	(b)	Tamei-Tenning (Nagaland)	54.00	2266.00	1131.00	1135.00
27.		Kohima-Bokajan	62.00	3699.00	3699.00	_
28.		Const. of 47 Nos. RCC bridges	Br. 47. Nos.	3024.00	2085.00	939.00

Closure of companies after disinvestment

†3629. SHRI R.B.S. VARMA: Will the Minister of DISINVESTMENT be pleased to state:

- (a) the number of public sector companies which have been disinvested during last four years;
- (b) the number of companies out of them which have been closed after disinvestment;

[†]Original notice of the question was received in Hindi.

- (c) the number of employees who have rendered unemployed as a result thereof:
- (d) whether Government have made any plan to re-employ or to give unemployment allowance to such employees; and
 - (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF DISINVESTMENT (SHRI ARUN SHOURIE):
(a) During the last 4 years (1999-2000 to 2002-2003) strategic sale of 11 Public Sector Undertakings (PSUs), 18 hotel properties of India Tourism Development Corporation Ltd. (ITDC) and 3 hotel properties of Hotel Corporation of India Ltd. (HCI) have been completed. One hotel property of ITDC has been given on long-term lease-cum-management contract.

- (b) No disinvested PSU has been closed.
- (c) to (e) Do not arise.

Disinvestment of fifty per cent shares

- 3630. SHRI MATILAL SARKAR: Will the Minister of DISINVESTMENT be pleased to state:
- (a) the establishments where disinvestment has gone beyond fifty per cent of the shares;
- (b) the number of employees and workers in each of these establishments at the time of disinvestment and as on the 28th February, 2003:
- (c) whether any review has been made on the workings of these establishments after putting to disinvestment; and
 - (d) if so, the findings thereof?

THE MINISTER OF DISINVESTMENT (SHRI ARUN SHOURIE): (a) and (b) The required information, in respect of disinvested PSUs for which information has been provided by the concerned companies, is given in Statement-I (See below).

(c) and (d) Disinvestment of PSUs through strategic sale was initiated only about three years back and most of the transactions have been concluded in the last two years. Anecdotal evidence suggests that it has